

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

OA 33 of 1996

Date of Order : 17-11-2003

Present : Hon'ble Mr. S. Biswas, Administrative Member  
Hon'ble Mr. Nityananda Prusty, Judicial Member

Kumaresh Biswas

-VS-

Eastern Railway

For the Applicant : Mr. B. Mukherjee, Counsel

For the Respondents: Ms. U. Bhattacharjee, Counsel  
(Official)

(Private) : None

ORDER

It is submitted by Mr. Mukherjee, Ld. Counsel for the applicant that a similar matter is pending before the Hon'ble Apex Court and this matter can be disposed of only after the case is decided finally by the Hon'ble Apex Court. In view of above, for the time being, the matter is delisted. However, Ld. Counsel for both the parties are at liberty to mention for hearing of the case after disposal of the case which is pending before the Hon'ble Apex Court.

2. A plain copy of this order be handed over to the Ld. Counsel for both the parties.

Member (J)

SA  
Member (A)